



2026:AHC:23921

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1613 of 2026

Indra Kumari

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

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|---------------------------|---|-----------------------|
| Counsel for Petitioner(s) | : | Prayogendra Pal Singh |
| Counsel for Respondent(s) | : | C.S.C.                |

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**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. Sri Prayogendra Pal Singh, learned counsel for the petitioner seeks to withdraw the present writ petition, on account of inherent defect, with liberty to file afresh.
2. Learned Standing Counsel has no objection to the same.
3. Accordingly, the writ petition is **dismissed as withdrawn** with the aforesaid liberty.

**February 4, 2026**

N.S.Rathour

**(Vikas Budhwar,J.)**